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Crl.A.No. 1733 OF 1996  
ITEM No.IA  
(For judgment)

Court No. 3

SECTION II

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Criminal Appeal No.1733 of 1996

STATE OF RAJASTHAN

Appellant (s)

VERSUS

TARAN SINGH AND ANR.

Respondent (s)

(HEARD BY : HON'BLE N. SANTOSH HEGDE AND B.P. SINGH, JJ.)

Date : 08/10/2003 This Appeal was called on for pronouncement of judgment.

CORAM :

HON'BLE MR. JUSTICE N. SANTOSH HEGDE  
HON'BLE MR. JUSTICE B.P. SINGH

For Appellant (s)  
Mr. V.N. Raghupathy, Adv.

For Respondent (s)Mr. R.C. Kohli, Adv.

THE COURT MADE THE FOLLOWING  
JUDGMENT

Hon'ble Mr. Justice N. Santosh Hegde Singh pronounced the judgment of the Court.  
The appeal is dismissed in terms of the signed judgment.

(PAWAN KUMAR) (GYAN BHATIA)  
COURT MASTER COURT MASTER  
(signed judgment is placed on the file)

Non-reportable.